

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 82/TT/2012

Date: 6.7.2012

To,

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for Asset-I: 765 kV Moga- Bhiwani T/L (Anticipated DOCO: 01.04.2012) and Asset-II: 765 kV Jattikalan- Bhiwani T/L (Anticipated DOCO: 01.07.2012) associated with 765 kV system for Central Part of Northern Grid Part-I, for tariff block 2009-14 period in Northern Region.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 11.4.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.8.2012:

- a) Detailed justification of delay in commissioning the assets is due to delay in handing over of land at Bhiwani S/S by authorities. as stated by the Petitioner. However, petitioner has not furnished the evidences in support of the delay in handing over land at Bhiwani Sub-Station, submit the documentary evidences in support of this to justify the delay as claimed.
- b) Detailed justification of significant increase in cost of certain items , preliminary investigation, RoW, forest clearance, PTCC, general civil works (increase by

23.27 & 116.56%), Insulators (44.83 & 8.21%) and Hardware fittings (20.50%), as per Form 5Bs (page 28 & 47).

c) Data for capital cost bench marking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations.

d) Actual DOCO of the assets.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(V. Sreenivas)
Deputy Chief (Legal)